

Central Administrative Tribunal: Principal Bench

O.A. No.198/2002

New Delhi this the 23rd day of January, 2002

Hon'ble Mr. V.K. Majotra, Member (A)

Amod Kumar
S/o Shri Inder Dev Paswan,
R/o 774, Sector 2, Sadiq Nagar, New Delhi.

(By Advocate: Shri M.K. Bhardwaj)

-Applicant

Versus

Union of India and Others
Through

1. The Secretary,
Govt. of India,
Ministry of Commerce,
Nirman Bhawan,
New Delhi.
2. The Under Secretary,
Ministry of Commerce,
Department of Commerce,
C-Wing, Nirman Bhawan,
New Delhi.
3. The Section Officer,
Govt. of India,
Ministry of Commerce,
Department of Commerce,
C-Wing, Nirman Bhawan,
New Delhi.
4. The Secretary,
Dept. of Personnel and Training,
North Block, New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Mr. V.K. Majotra, Member (A)

Shri M.K. Bhardwaj, learned counsel of the applicant heard.

2. The applicant is stated to have been working with the respondents on daily wages basis w.e.f. 14.5.2001. His services have been continued till 4.1.2002. Thereafter according to the applicant although the applicant is continuing with the respondents to

W

function on daily wages basis, he has not been issued a fresh appointment beyond 4.1.2002 although similarly situated persons like Rakesh Roshan have been granted formal continuation as per Annexure A-1 dated 10.1.2002. The applicant claims to have completed 206 days with the respondents during the last 12 months and contends that he is entitled for grant of temporary status in terms of DOPT Scheme dated 10.9.93..

3. Having regard to the claims made in this OA, in the interest of justice respondents are directed to consider the claim of the applicant for conferral of temporary status upon him in terms of the DOPT Scheme of 10.9.93 and also the attendant benefits under the Scheme. In case the applicant is found eligible for grant of temporary status, respondents may also consider the applicant for regularisation of his services with consequential benefits. Respondents are further directed not to dispense with the services of the applicant till they take a decision on his request for grant of temporary status.

4. The OA is disposed of in the above terms.

V.K. Majotra
(V.K. Majotra)
Member (A)

cc.